

regarding supply of coal. The matter has been taken up with the concerned authorities.

#### Foodgrain shortage in Assam

852. DR. RANEN SEN: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Assam is facing acute shortage of food which may result in more starvation deaths, and

(b) if so, whether Central Government has sent any assistance to the Assam Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) and (b). The food position in Assam is reported to be difficult as a result of set back in kharif crops due to floods. In order to enable the State to tide over the situation, the wheat quota of the State has been increased from 10,000 tonnes in September to 17,500 tonnes per month for October and November and 20,000 tonnes per month for December, 1974 and January and February, 1975. In addition, 5,000 tonnes of rice and 600 tonnes of coarse grains have also been allotted to the State during the months of September and October, 1974 respectively. 65,680 tonnes of levy free wheat is also reported to have been despatched to Assam from Punjab and Haryana on trade account. An amount of Rs. 4 crores as advance plan assistance has also been given to Assam Government.

#### Affect of increase in free sale quota of sugar on public distribution system

853. SHRI D. K. PANDA: Will the Minister of AGRICULTURE & IRRIGATION be pleased to state:

(a) whether with the increase in portion of free sale sugar from 30 to

35 per cent, Government can assure that this change will not affect the public distribution system; and

(b) what is the present need of sugar to maintain the public distribution system and the availability through levy?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) Every effort will be made to maintain the quantum of monthly releases of levy sugar unchanged for distribution through fair price shops

(b) Under controlled conditions in operation since 1963, except for a short break, the requirements of levy sugar for public distribution are contained within the limits of availability from time to time. Since July, 1974, 1.80 lakh tonnes of levy sugar is being released every month for the purpose.

#### Allocation of Foodgrains, Fertilisers and Sugar to States in 1974 and January, 1975

854. SHRI MADHU LIMAYE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Ministry is responsible for the allocation of foodgrains, fertilisers and sugar to various States.

(b) if so, the allocations State-wise of each of these commodities in the year January, 1974 to January, 1975;

(c) whether these allocations to the State have been made on population basis; and

(d) if not, the main criteria used in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE & IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) Yes, Sir.

(b) Two statements, indicating allocations of foodgrains and Sugar during the period January 1974 to January 1975 and of fertilisers during the same period are laid on Table of the House. [Placed in Library. See No. LT-8976/75].

(c) and (d). Allotment of foodgrains from the Central Pool are made keeping in view the overall availability in the Central Pool, the requirements of the State Governments local market availability and other relevant factors. Fertilizer allocations for different States are finalised on the basis of their agronomic requirements. The monthly levy quota of sugar of each State/Union Territory is fixed after taking into account the population factor and consumption pattern during the year 1967-68 and is adjusted according to the availability of levy sugar for allotment as State's quota.

**Seniority list of Executive Engineers  
Class I in C.P.W.D.**

855. SHRI C. K. CHANDRAPPA:  
Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the seniority list of Executive Engineers Class I in CPWD both for Civil and Electrical as on the 1st January, 1975; and

(b) whether the above seniority list is in accordance with the Judgment of the Supreme Court delivered on the 11th December, 1974 in writ petition No. 489 of 1972?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS & HOUSING (SHRI MOHAN DHARIA): (a) and (b). The seniority list of Executive Engineers is required to be revised consequent upon the judgment of the Supreme Court delivered on 11th December, 1974 in the Writ Petition filed by Shri A. K. Subraman and others. The implications of the judgment of the Supreme Court are being examined in consultation with the

Department of Personnel and the Ministry of Law and, thereafter, a revised seniority list will be drawn-up.

**Committee on student unrest**

856. SHRI M. V. KRISHNAPPA:  
Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Committee on student unrest in the country has since submitted its report to the Central Advisory Board of Education;

(b) if so, the findings thereof; and

(c) the reaction of the Government of India thereto?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) The report of the Committee is yet awaited.

(b) and (c) Do not arise

**National Commission on Agriculture**

857. SHRI DINEN BHATTACHARYYA:

SHRI DINESH JOARDER:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the progress so far made by the National Commission on Agriculture;

(b) when the Commission is likely to submit its final report;

(c) whether any interim reports have been submitted so far and if so, salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) and (c). The National Commission on Agriculture has already submitted 21 Interim Reports as shown in the statement covering